

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**Southern Zone**  
**Chennai**

**OA.No. 442 of 2013, 20 of 2017, 276 of 2017 & 7 of 2021**

Jith Kumar

::: **APPLICANT**

**Vs**

State of Kerala,  
Rep by its Chief Secretary & 4 others

::: **RESPONDENTS**

**MEMO FILED ON BEHALF OF KOCHI MUNICIPAL CORPORATION**  
**(R – 3 in OA.No.442 of 2013)**

The Counsel for Respondent No.3, Kochi Municipal Corporation, in the above OA.442 of 2013, respectfully state as follows:

1. The Corporation through its Secretary is filing the Progress Report with regard to the progress of the Biomining of legacy waste at the Brahmapuram site, as directed by the Order dated 21.11.2022 passed by this Honb'le Tribunal. Though this Report was made available to the Counsel on record as on that date, as the case was suo motto adjourned on 21.12.2022, and hence this report was not filed as on that date. There is no wilful default and it is prayed that this Report may be kindly taken on files.

It is therefore prayed that the accompanying Progress Report dated 20.12.2022 filed by Respondent no.3, Kochi Municipal Corporation may be taken on files and thus render justice.

Dated this the 20<sup>th</sup> day of January 2023



**Counsel for the Respondent No.3**  
Corporation of Kochi

**Encls:**

1. Progress Report on the Biomining of Legacy Waste filed by the Secretary, Kochi Municipal Corporation on behalf of R-3.